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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

DA 431/93.

Dt. of Order: 4-5-93.

K.Satyanarayana

...Applicant

Vs.

1. The Senior Dy. Manager,  
Airlines, Airport Begumpet.
2. The District Employment Officer,  
Hyderabad.

...Respondents

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Counsel for the applicant : Shri Mohd.Ghulam Rasool

Counsel for the Respondents : Shri N.V.Ramana, for R-1  
Shri D.Panduranga Reddy for R-2

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CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI P.T.THIRUVENGADAM : MEMBER (A)

(Order of the Divn. Bench passed by Hon'ble Justice  
Shri V.N.Rao, Vice-Chairman)

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This Original Application was filed praying for a direction to the 2nd Respondent i.e. the District Employment Officer, Hyderabad to sponsor the name of the applicant to the 1st Respondent i.e. the Senior Deputy Manager, Airlines, Airport Begumpet, Hyderabad for the test/interview for the post of Driver/attender. Sri N.V.Ramana, learned counsel for the 1st Respondent and Sri D.Panduranga Reddy, learned counsel for the 2nd respondent raised the preliminary objection that Airlines is a corporation and it was not notified under section 14 (2) of Administrative Tribunals Act, 1985,

To

- Airport, Begumpet.
2. The Dist. Employment Officer, Hyderabad.
  3. One copy to Mr. Mohd. Ghulam Rasool, Advocate  
3-2-763, Kachiguda, Hyd.
  4. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
  5. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. Govt. CAT. Hyd
  6. One copy to Library, CAT. Hyd.
  7. One spare copy.

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and hence this Tribunal has no jurisdiction to entertain this application. It is admitted by the learned counsel for the applicant that the Indian Airlines is a corporation and it is not a department of Government of India. Section 14(2) of the A.T.Act, 1985, lays down that the Central Government may, by ~~such date as may be speci-~~ fied in the notification the provisions of sub-section (3) to local or other authorities within the territory of India under the control of the Government of India and to corporations (or societies) owned or controlled by Government, not being a local or other authority or corporation (or society) controlled or owned by a State Government. Ofcourse Indian Airlines is a corporation. The Administrative Tribunals Act, 1985, together with notifications etc., was published by the Central Administrative Tribunal, Principal Bench, New Delhi, in 1993. The Schedule in regard to notifications issued under section 14(2) of the A.T.Act, 1985, refers to only eight corporations/societies/statutory bodies/authorities and Indian

~~It is not known that~~ Indian Airlines Airlines is not in the said schedule. ~~The/~~ is not notified under section 14(2) of the A.T.Act, 1985, Hence the contention of the Respondents that this Tribunal ~~is~~ has no jurisdiction to entertain this O.A. is upheld. Accordingly the O.A. is dismissed at the admission stage itself. No costs.

2. Order copy may be issued by tomorrow.

P.J. ~~20~~  
(P.T. THIRUVENGADAM)  
Member (A)

~~JK~~  
(V.NEELADRI RAO)  
Vice-Chairman

Dated: 4th May, 1993.  
Dictated in Open Court.

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO,  
VICE CHAIRMAN

AND *PT.Tiruveragada*  
THE HON'BLE MR. ~~BALASUBRAMANIAN~~  
MEMBER (ALMN)

AND

THE HON'BLE MR.T.CHANDRASEKHAR  
REDDY : MEMBER (JUL)

DATED: 4 - 5 - 1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 431/93

T.A.No.

(W.P.No )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions *RESCATCH*

Dismissed as withdrawn

Dismissed

Dismissed for default *HYDERABAD BENCH*

Ordered/Rejected.

No order as to costs

pvm

*3/11/93*  
*3/5/93*